FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

For the attention of the Stakeholders of Heme Health Private Limited

1.	Name of Corporate Person	Heme Health Private Limited
2.	Date of incorporation of Corporate Person	26/12/2022
3.	Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Mumbai I
4.	Corporate Identity Number of Corporate Person	U72900MH2022FTC395984
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	601, 6th Floor, Ascot Centre, Near ITC Maratha, Sahar Airport Road, Andheri East, Mumbai-400099
6.	Liquidation commencement date of Corporate Person	04/11/2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: CS (IP) Jigarkumar Gandhi Address: Office: 05, 1st Floor, Harismruti, SVP Road, Opp. HDFC Bank, Chamunda Circle, Borivali West, Mumbai-400092 Email: jigar.gandhi@jngandco.in Phone: +91-9702002189 | 022-48257344 Registration No.: IBBI/IPA-002/IPN01307/2024-2025/14502
8.	Last Date for submission of Claims	03/12/2026

Notice is hereby given that the Heme Health Private Limited has commenced voluntary liquidation on November 04, 2026.

The stakeholders of Heme Health Private Limited are hereby called upon to submit a proof of their claims, on or before December 03, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:

Jigarkumar Gandhi
Liquidator

Date: November 04, 2026
Place: Mumbai



OW. No: 6938/2026 Date- 03/11/2026
Public Trust Registration Office,
Greater Mumbai Region, Mumbai
1st Floor, Sasmira Building,
Sasmira Road, Worli, Mumbai- 400030.

Public Notice

Application No. 17/2024, for appointment of trustees in the trust mentioned under Section 47 of the Maharashtra Public Trust Act, 1950.
Name of the Trust:- "K. K. SINGHVI FOUNDATION"
Trust Registration No. :- E-18916 (Mumbai)

1. In accordance with the order below Exh.1 dated 16.10.2026 of the Hon'ble Joint Charity Commissioner, Greater Mumbai Region, Mumbai, in the application No. **91/2026** filed under Section 47 of the Maharashtra Public Trusts Act, 1950, all concerned interested persons are hereby informed by this public notice that the applicant Mr. Nitin Kalyanmal Singhvi has filed the present application in the trust **"K. K. SINGHVI FOUNDATION".**

2. "K. K. SINGHVI FOUNDATION" Trust Registration No.:- **E-18916 (Mumbai)**. At the time of registration of this trust, the following trustees were managing it. The applicants have stated in Exhibit No. 1 that out of those, four trustees are deceased, and one trustee is currently looking after the management of the trust. The names of the said trustees are as follows.

1. Mr. Kalyanmal Kewalmal Singhvi (Death) 34, Prabhat, 76B, Desai Road, Mumbai- 400026.
2. Mrs. Pushpa Kalyanmal Singhvi (Death) 34, Prabhat, 76B, Desai Road, Mumbai- 400026.
3. Mr. Sanjay Kalyanmal Singhvi (Death) 34, Prabhat, 76B, Desai Road, Mumbai- 400026.
4. Mr. Mishrimal Jethmal Oswal (Death) 88/2, Radha Niwas, Turgarli, Lonavla, Dist. Pune.
5. Mr. Anil Chandanmal Singhvi (Present Trustee) 112-A, Twin Tower, Veer Sawarkar Marg, Prabhadevi, Mumbai - 400025.

3. In the present case, application number **91/2026,** the following persons have requested for appointment as "Trustees" in the Trust.

1. Mr. Nitin Kalyanmal Singhvi 901, RNA Auroville Apartment, Gujar Lane, Santacruz (West), Mumbai- 400054.
2. Mrs. Meenakshi Kapoor 901, RNA Auroville Apartment, Gujar Lane, Santacruz (West), Mumbai- 400054.

4. The matter is fixed for hearing before the Hon'ble Joint Charity Commissioner, Greater Mumbai Region, Mumbai on 23/11/2026 at 11.00 am for appointment as Trustee in the above mentioned Trust.

5. Accordingly, if any person is interested in becoming a trustee of the said trust, he/she should submit his/her application along with his/her biodata to the above mentioned office address within 30 days from the date of publication of the notice.

6. Accordingly, if anyone has any objections or anything to say regarding the above appointment of trustees, they should submit them to the above office address within 30 days from the date of publication.

7. It should be noted that if the application or objection is not received as per the above, necessary action will be taken as per the law.

This Notice Given under my hand and seal of the Joint Charity Commissioner, Greater Mumbai Region, Mumbai Dated 03.11.2026.

Seal

Sd/-
Superintendent (J),
Public Trust Registration Office
Greater Mumbai Region, Mumbai

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN to the public at large that my clients, **Mr. Satvinder Singh Chadha and Mrs. Iqbal Kaur Chadha**, have represented that they are the lawful owners and holders of all rights, title and interest in respect of the residential premises more particularly described in the Schedule hereunder written (hereinafter referred to as the "SAID PREMISES"), and have approached BANK OF INDIA for availing financial assistance by creating an equitable mortgage/charge over the said premises in favour of the Bank.

It is informed that the said premises was acquired by my clients from M/s. Orbit Ventures Developers and Mr. Ashok Kumar Gupta, pursuant to a Tripartite Agreement for Sale dated 21/02/2024, duly registered with the office of the Sub-Registrar of Assurances, Andheri, under Registration No. (BDR-15) Andheri-4-2986-2024, which was subsequently rectified by a Deed of Rectification dated 04/03/2024, duly registered under Registration No. BDR-15-3736-2024 dated 05/03/2024. My clients have also been recognised as members of Shikhar Heights Co-operative Housing Society Ltd., and have been issued Share Certificate No. 02 dated 16/10/2024 in respect of 10 fully paid-up shares bearing distinctive Nos. 11 to 20.

It is further informed that Mr. Ashok Kumar Gupta had previously executed an Agreement for Sale dated 16/02/2021 in favour of Mrs. Ruby Rajen Dhruv and Mr. Aditya Rajen Dhruv, registered under Registration No. BDR-9-2259-2021 dated 17/02/2021, which was subsequently cancelled by a Cancellation Deed dated 23/12/2021, duly registered under Registration No. BDR-15-13760-2021 dated 23/12/2021.

It is further brought to the notice of the public that certain earlier transactions were entered into in respect of premises bearing Flat No. 302, 3rd Floor, which were subsequently rectified by a registered Deed of Rectification dated 12/09/2018, whereby the description of the premises under the relevant documents was corrected to Flat No. 3501, situated on the 35th Floor of the building known as "SHIKHAR". Further, by an Undertaking dated 19/04/2023, duly registered with the office of the Sub-Registrar of Assurances under Registration No. BDR-15-6565-2023, the Developer confirmed that Flat No. 302 on the 3rd Floor was never handed over to the said earlier purchasers and that they have no right, title or interest therein.

Any person or persons, bank, financial institution, company, authority, legal heir, claimant or any other entity having or claiming any right, title, interest, share, claim, demand, lien, charge, mortgage, encumbrance, possession, easement, agreement, attachment, lis pendens or any other right or claim of whatsoever nature in, upon or in respect of the said premises, or any part thereof, by way of sale, agreement for sale, gift, inheritance, succession, mortgage, lease, licence, court order, decree, attachment or otherwise, are hereby called upon to intimate the same in writing, along with supporting documentary evidence, to the undersigned within a period of 07(Seven) days from the date of publication of this Notice.

In the event no claim or objection is received within the aforesaid period of 07(Seven) days, it shall be presumed, for the purpose of the proposed loan transaction and subject to the Bank's independent satisfaction and verification, that no third-party claim or objection has been received in respect of the said premises, and the proposed mortgage transaction may be proceeded with accordingly. Any claim or objection received after the expiry of the aforesaid period shall be dealt with in accordance with law.

The undersigned shall not be responsible for any claim, right, title or interest which may be asserted by any person after expiry of the aforesaid notice period.

SCHEDULE OF THE SAID PREMISES

All that piece and parcel of the residential premises being Flat No. 302, on the 3rd Floor, admeasuring 2109 Sq. Fts. As bare shell area + 741 Sq. Fts. Additional area total aggregation area adm. 2850 Sq. Fts. (264.86 Sq. Mtrs.) Carpet area, in 'A' Wing, along with One Open Car Parking and One Stackable Car Parking consisting of Two Car Parking's, in the Sale Building No. 2 known as "Shikhar" and society known as "Shikhar Heights Co-operative Housing Society Ltd.", constructed on the land bearing Survey No. 41 (pt.) Plot bearing No. 1 to 180 and CTS No. 1 (pt.), (i.e. 1A) bearing Plot Nos. SG-12, SG-13, SC-A/10, situated at Village Oshiwara, Adarsh Nagar, Jogeshwari (W), Taluka Andheri, and District Mumbai 400102.

Place : Belapur
Date : 05/11/2026

Adv. Pavan K. Barhate
Office No-159/B - Wing, Balaji Bhavan, Plot No. 42A,
Sector-11, CBD Belapur, **Email Id:** advpavanbarhate@gmail.com,
Mob No: 9082055749, 8600785032

APPENDIX IV [Rule - 8(1)]
POSSESSION NOTICE *(for Immovable property)*

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED
CIN: U67100MH2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

Whereas, the Authorized Officer of Secured Creditor under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002 and in exercise of powers conferred under Section 13(12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **27-07-2020** calling upon the borrower **1) Mr. Arnav Pradeep Singh (Borrower) 2) Mrs. Tamalika Arnav Singh (Co-Borrower) bearing Loan Account No. 855160** to repay the amount mentioned in the notice being **Rs. 62,18,474.42/- (Rupees Sixty Two Lakhs Eighteen Thousand Four Hundred and Seventy Four and Forty Two Paise Only)** within 60 days from the date of receipt of the said notice.

That **Dewan Housing Finance Corporation Limited** has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited acting in its capacity as trustee of **EARC TRUST SC-371 (herein after referred to as "EARC") vide Assignment Agreement dated 04.10.2019** under Sec.5 of SARFAESI Act, 2002. EARC has stepped into the shoes of the DEWAN HOUSING FINANCE CORPORATION LIMITED and all the rights, title and interests of DEWAN HOUSING FINANCE CORPORATION LIMITED with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower(s) and EARC exercises all its rights as the secured creditor.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned being the Authorised Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **04th day of November of the year 2026.**

The borrower(s)'s attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for an amount of **Rs. 62,18,474.42/- (Rupees Sixty-Two Lakhs Eighteen Thousand Four Hundred and Seventy-Four and Forty-Two Paise Only)** and interest thereon.

DESCRIPTION OF SECURED ASSET - SCHEDULE PROPERTY

All that piece and parcel of the property located at 1) Flat NO. A-104, 1st Floor, Wing A, Rishi Park Co Operative Housing Society Ltd, Village Bolinj, Virar (W), Tal. Vasai, Dist. Palghar 2) Flat NO. B-104, 1st Floor, Wing B, Rishi Park Co Operative Housing Society Ltd, Village Bolinj, Tal. Vasai, Dist. Palghar.

Authorized Officer
Date : 04.11.2026
Place : Mumbai
For Edelweiss Assets Reconstruction Company Limited
(Trustee of EARC TRUST SC 371)

Edelweiss Asset Reconstruction

Saarathi FINANCE

SAARATHI FINANCE AND CREDIT PRIVATE LIMITED
Corporate Office and Registered Office:
6th floor, Premises No. 62, Sakhar Bhavan, Plot No. 230, Block No. III,
Backbay Reclamation Scheme, Nariman Point, Mumbai – 400021
CIN : U64199MH2024PTC429944 I Email : compliance@saarathifinance.com I
Contact: 022 6901 1491 I Website - www.saarathifinance.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026

The Board of Directors of the Company, at their meeting held on November 3, 2026, approved the un-audited financial results of the Company for the quarter and half year ended September 30, 2026.

The un-audited results, along with the Limited Review Report, have been posted on the website of the Company (www.saarathifinance.com) and the stock exchange i.e. Bombay Stock Exchange India Limited ("BSE") (www.bseindia.com), can be accessed by scanning the QR code.

Website of the Company | Website of the BSE

For **Saarathi Finance and Credit Private Limited**
Sd/-
Vivek Bansal
Chairman and CEO
DIN: 07835456

Place: Mumbai
Date: November 3, 2026

PROFECTUS CAPITAL

PROFECTUS CAPITAL PRIVATE LIMITED
Regd Office: Office No. 3B, 35 to 40, 3rd Floor, Phoenix Paragon Plaza,
L B S Marg, Kurla (West), Mumbai - 400070
CIN : U65999MH2017PTC295967 | www.profectuscapital.com
Tel : 022 68269100 | Email : compliance@profectuscapital.com

Un-Audited Financial Results for the quarter and half year ended September 30, 2026 in compliance with Regulation 52 (8), read with Regulation 52 (4) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015

STATEMENT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026

The Board of Directors of the Company, at their meeting held on November 4, 2026 approved the un-audited financial results of the Company for the quarter and half year ended September 30, 2026.

The un-audited financial results, along with the Limited Review Report, have been posted on the website of the Company (https://www.profectuscapital.com/wp-content/uploads/2026/08/Outcome-of-Board-Meeting-03082026.pdf) and the stock exchange i.e. National Stock Exchange India Limited (https://nsearchives.nseindia.com/content/debt/WDM/PROFECTUS2396_03082026131100_Outcome03082026.pdf)can be accessed by scanning the QR code.

Website of the Company | Website of the NSE

for PROFECTUS CAPITAL PRIVATE LIMITED

	Sd/-	Sd/-
	Satyananda Mishra	Shilpa Bhatter
	Non-Executive	Non-Executive
Place: Mumbai	**(Independent) Director**	**Director**
Date: November 4, 2026	**DIN: 01807198**	**DIN:07608252**

GVK Power (Goindwal Sahib) Limited

Regd. Office: Plot No. 10, Paigah Colony, Sardar Patel Road,
Secunderabad-500003, Telangana, India CIN:U40109TG1997PLC028483
(A wholly owned subsidiary of Guru Amar Das Thermal Power Limited, GATPL)
(A step down wholly owned subsidiary of Punjab State Power Corporation Limited, PSPCL)

HOD-MMD, GATP, Goindwal Sahib, invites E-Tender for Procurement of Spares of Bottom Ash Hopper Feed Gate and Jet Pump which will be used in 2x270 MW BHEL Units during Annual overhauling for Both the Units of GATP/ GVKPGSL, Goindwal Sahib

Tender Enquiry No. 222/ GATP/MMD/AHP/20018365

1) **"Procurement of Spares of Bottom Ash Hopper Feed Gate and Jet Pump which will be used in 2x270 MW BHEL Units during Annual overhauling for Both the Units of GATP/ GVKPGSL, Goindwal Sahib"**
at 2X270 MW Guru Amardas Thermal Plant (GATP), Goindwal Sahib, Distt.: Tarn Taran, Punjab as per details given in the tender specifications.

For detailed NIT & tender specifications, please refer to https://eproc.punjab.gov.in from 02/11/2026 from 17:00 Hrs, onwards.

Note: Corrigendum and addendum, if any, will be published online at https://eproc.punjab.gov.in

1079/12/2026-27/16728 GATP-116/26

GVK Power (Goindwal Sahib) Limited

Regd. Office: Plot No. 10, Paigah Colony, Sardar Patel Road,
Secunderabad-500003, Telangana, India CIN:U40109TG1997PLC028483
(A wholly owned subsidiary of Guru Amar Das Thermal Power Limited, GATPL)
(A step down wholly owned subsidiary of Punjab State Power Corporation Limited, PSPCL)

HOD-CIVIL, GATP, Goindwal Sahib, invites E-Tender for the Procurement of:

Tender Enquiry No. 226/GATP/CIVIL/50007773 dated 04/11/2026

1) **"AMC CIVIL MAINTENANCE SERVICES REPAIR & MAINTENANCE WORKS IN PLANT, COLONY & INSIDE - OUT SIDE PERIFHERY"**

For detailed NIT & tender specifications, please refer to https://eproc.punjab.gov.in from 04/11/2026 from 17:00 Hrs, onwards.

Note: Corrigendum and addendum, if any, will be published online at https://eproc.punjab.gov.in

1079/12/2026-27/16804 GATP-117/26

SBI
STATE BANK OF INDIA

REGIONAL BUSINESS OFFICE PANVEL
Shagun Insignia, 4th Floor , Shop No-401 to 408,
Plot no 195, Sector 19, Ulwe , Navi Mumbai - 410206.

REQUIREMENT OF COMMERCIAL / OFFICE PREMISES

State Bank of India, invite offers from owners/power of attorney holders of commercial/office premises on lease rental basis for fresh premises at Ulwe Sector 9 and adjoining areas preferably on the main road. For further details and downloading the tender document, please visit SBI website **https://sbi.co.in/web/sbi-in-the-news/procurement-news** from **05/11/2026** to **25/11/2026**. The last date for submission of offers/bids on website **https://tenderwizard.com/SBIETENDER** in prescribed format with supporting documents will be on or before **3.30pm** on **25/11/2026**. Further **notice/clarification** in this regard will be posted only on the Bank's above-mentioned web site.

No Brokers Please.

Assistant General Manager
Regional Business Office, Panvel

Industrial And Prudential Investment Company Limited

Paharpur House,8/1/B Diamond Harbour Road, Kolkata -700027

NOTICE FOR LOSS OF SHARE CERTIFICATE(S)

Notice is hereby given that the certificate(s) of **Industrial And Prudential Investment Company Limited** for the under mentioned securities are stated to have been lost or misplaced and the registered holders have applied to the company for issue of duplicate Share certificate(s). Any person who has /have a claim(s) in respect of the said security(ies) should lodge such claim(s) in writing with **R & T Agents of company viz. MUFG Intime India Private Limited(Formerly Linkintime India Private Limited).** C- 101, 247 Park, Compound, L.B.S. Marg, Vikhroli West, Mumbai – 400083 **within 07 days** of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Sr. No.	Name of the Shareholder	Registered Folio. No.	Certificate No.	Distinctive No's		No. of Shares
1.	RANCHHODDAS GOVINDDAS	R00079	825	466214	466273	60
			1478	647321	647440	120

(AUTHORISED SIGNATORY)
sd/-
Place : Mumbai
Date : 05.11.2026
Industrial And Prudential Investment Company Limited

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
For the attention of the Stakeholders of Heme Health Private Limited

1.	Name of Corporate Person	Heme Health Private Limited
2.	Date of incorporation of Corporate Person	26/12/2022
3.	Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Mumbai I
4.	Corporate Identity Number of Corporate Person	U72900MH2022FTC395984
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	601, 6th Floor, Ascot Centre, Near ITC Maratha, Sahar Airport Road, Andheri East, Mumbai-400099
6.	Liquidation commencement date of Corporate Person	04/11/2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: CS (IP) Jigarkumar Gandhi Address: Office: 05, 1st Floor, Harismruti, SVP Road, Opp. HDFC Bank, Chamunda Circle, Borivali West, Mumbai-400092 Email: jigar.gandhi@jngandco.in Phone: +91-9702002189 | 022-48257344 Registration No.: IBBI/IPA-002/IPN01307/2024-2025/14502
8.	Last Date for submission of Claims	03/12/2026

Notice is hereby given that the Heme Health Private Limited has commenced voluntary liquidation on November 04, 2026.
The stakeholders of Heme Health Private Limited are hereby called upon to submit a proof of their claims, on or before December 03, 2026, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:
Sd/-
Jigarkumar Gandhi
Liquidator

Date: November 04, 2026
Place: Mumbai

IDBI BANK

CIN:L65190MH2004GOI148838

IDBI Bank Ltd., 7th Floor, NPA Management Group, Head Office -IDBI Tower, WTC Complex, Cuffe Parade, Mumbai – 400 005

Show Cause Notice

Borrower: Ushdev International Ltd
Address: New Harileela House, 6th Floor, Mint Road, Fort, Mumbai- 400001

Notice is hereby given to the entities/person mentioned below that the proceedings for classification of Fraud as per RBI (Commercial Banks – Fraud Risk Management) Directions, 2026, dated July 31, 2026 ('Master Directions') has been initiated and the Show Cause notice (SCN) dated October 21, 2026 issued by IDBI Bank has been returned/unserved.

Name	Address	Designation
M/s Ushdev International Ltd.	New Harileela House, 6th Floor, Mint Road, Fort, Mumbai- 400 001.	Corporate Debtor through Liquidator

The above entity/liquidator, if he so desire, may collect the returned un-delivered SCN, either in person or by duly authorized person by producing proof of identity, from the undersigned at the address as given above.

Date: 05.11.2026

Your Failthfully
(Arun Kumar Verma)
(Deputy General Manager)

OFFICE OF THE EXECUTIVE ENGINEER SOIL INVESTIGATION DIVISION, ADVANCE PLANNING, ROAD CONSTRUCTION DEPARTMENT,RANCHI

NirupanBhawan,3rd Floor,Room No. 403,56-Set, Doranda,Ranchi-834002

e-Procurement (Very Short Tender Notice)
Letter of Invitation (LOI) No.-21/2026-27 2nd Call
e-Tender Ref No:–RCD/SID/AP/RAN/21/2026-27
Date:- 03.11.2026

1	Name Of Work	Consultancy Services for Preparation of Detailed Project Report (DPR) for widening & strengthening/Reconstruction work of Road from 6th km of the K.B. More-Nurangon PWD road (at Dwarpahari) to the 21st km of the Kasiadih-Hesla-Beko PWD road including Replacement of Culverts and Bridges, Proposal for Construction of new Culverts, Bridges, ROB'S, RUB's, Complete Land Acquisition Proposal including Ownership details all complete as per latest guidelines, Resettlement and Rehabilitation Proposal, Forest Diversion Proposal and Proposal of Utility Shifting in details etc. as required by the Department (If any) under Road Division Giridih in the State of Jharkhand .*Empanelled consultant with RCD under category-I vide letter No. 4073 (S) WE Dated 28.09.2026 are allowed to Bid.
2	Tentative Length	06.00 km
3	Period of Completion of Work	60 Days
4	Cost of Tender documents	Rs 5,000/- (Five Thousand) only. Non refundable Fee.Tender fee will be recived through online mode only. The quotationers have to deposit a fixed amount of Rs 20,000 as Earnest Money. As per the Departmental Letter no.-4652(S) dated 06.10.2023, cost of tender document and Earnest Money Deposit be received in online mode only through e-procurement (http://jharkhandtenders.gov.in) by internet banking/NEFT/RTGS facility as per Standard Operating sistim Procedure (SOP) issued by Information Technology & e-Governance Department, Government of Jharkhand vide letter no- 120 dated 03.10.2023.
5	Mode of Bid Submission	e-tendering(http://jharkhandtenders.gov.in)
6	Date/Time of Publication of Tender on Website	05.11.2026,10:30 AM
7	Last Date/Time of Bid Submission	14.11.2026 12:00PM
8	Last Date/Time of Submission of Tender Fee & EMD	14.11.2026 12:00PM
9	Date and Time of Bid opening	17.11.2026 12:30 PM
10	Bid validity	120 days
11	Bid Submission Address	Chief Engineer(Communication),Road Construction Department,1st Floor, Engineer Hostel No.-2, Dhurwa, Ranchi-834004
12	Designation and Contact no. of Tender inviting Officer	Executive Engineer, Soil Investigation Division,Advance Planning,RCD, Ranchi Mob-9905660677.
13	PR No.-	392185Road (26-27)#D

Note:-Only e-Tender shall be accepted.

Sd./-(Ravi Shankar Pravakar)Executive Engineer,
Soil Investigation Division, Advance Planning,
Road Construction Department,Ranchi.
PR 393304 (Road)26-27*D

InfoBeans

CREATING WOW!

InfoBeans Technologies Limited

CIN : L72200MP2011PLC025622
Registered Office : Crystal IT Park, STP-I, 2nd Floor, Ring Road,
Indore (M.P.), Contact No.: 0731-7162000, 2102
Website: https://www.infobeans.ai/, E-mail: investor.relations@infobeans.ai

POSTAL BALLOT NOTICE

Notice is hereby given pursuant to the provisions of Sections 108 and 110, and other applicable provisions of the Companies Act, 2013, as amended (the "Act"), read together with the Companies (Management and Administration) Rules, 2014, as amended (the "Management Rules"), General Circular No. 3/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA"), Government of India, and the Circulars issued from time to time by the Securities and Exchange Board of India, hereinafter collectively referred to as the ("Circulars"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2") and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), that the resolutions appended below are proposed to be passed by the members of the Company (as on the Cut-off Date (as defined below) ("Members"), through postal ballot (the "Postal Ballot") only by way of remote e-voting ("e-voting") process.

The Notice is available on the Company's website **https://infobeans.ai/** on the website of CDSL **https://evoting.cdslindia.com/Evoting/** and on the website of National Stock Exchange Ltd. and Bombay Stock Exchange where the company's shares are listed.

In compliance with the provisions of Sections 108 and 110 of the Act read with the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Listing Regulations, SS-2 and the MCA Circulars, the Company has engaged the services of CDSL to provide the facility of remote e-voting to all the Members to enable them to cast their votes electronically in respect of the Special Resolutions, as mentioned in the Postal Ballot Notice.

The Remote e-voting period will commence from Wednesday, 04th November, 2026 at 9:00 a.m. (IST) and shall end on Thursday, 03rd December, 2026 at 5:00 p.m. (IST). The remote e-voting module shall be disabled by CDSL thereafter. Once the vote on the Resolutions is cast by the Member, he/she shall not be allowed to change it subsequently.

E-voting website of the CDSL could be accessed by visiting **https://www.evotingindia.com/**

In case any Member has queries, grievances or issues relating to Postal Ballot, members are requested to write an e-mail to **helpdesk.evoting@cdslindia.com** or contact on **Tel: 18002109911**

Detailed procedure for remote e-voting is provided in the Postal Ballot Notice dated 28th October, 2026

The result will be announced by the Chairman or any Director of the company duly authorized on 05th December, 2026 and will also be displayed on the website of the company **https://infobeans.ai/**, besides being communicated to the Stock Exchanges, Depositories and Registrar and Share Transfer Agent.

For **InfoBeans Technologies Limited**
Sd/-
Surbhi Jain
Company Secretary & Compliance Officer

Place: **Indore**
Date: **04 November, 2026**

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT - I
Company Petition No. C.P. / 173 (MB) /2026

In the matter of Section 66 read with Section 52 and other applicable provisions of the Companies Act, 2013 including any statutory modification or re-enactments thereof for the time being in force and the Rules & Regulations framed thereunder

AND

In the matter of reduction of Equity Share Capital of Bangalore Elevated Tollway Private Limited

Bangalore Elevated Tollway Private Limited, a private limited company incorporated under the Companies Act, 1956 having its registered office at Unit No. 601-602, 6th Floor, Windsor House, Off CST Road, Kalina, Santacruz East, Vidyanagari, Mumbai, Maharashtra, India, 400098
CIN: U45200MH2005PTC296646 **.....the Petitioner Company**

CERTIFICATE OF REGISTRATION OF ORDER AND MINUTES

NOTICE is hereby given that the order of National Company Law Tribunal, Mumbai Bench dated 15th October 2026, confirming the reduction of Equity Share Capital, of the Petitioner Company from INR 21,59,12,790 (Indian Rupees Twenty-One Crore Fifty-Nine Lakh Twelve Thousand Seven Hundred Ninety only) divided into 2,15,91,279 (Two Crore Fifteen Lakh Ninety-One Thousand Two Hundred Seventy-Nine only) equity shares of INR 10/- each fully paid-up to INR 6,62,65,940 (Indian Rupees Six Crore Sixty-Two Lakhs Sixty-Five Thousand Nine Hundred and Forty only) divided into 66,26,594 (Sixty-Six Lakh Twenty-Six Thousand Five Hundred and Ninety-Four only) equity shares of INR 10/- each fully paid up has been given effect to.

The Registrar of Companies, Mumbai on 28th October 2026 has registered the order and Minutes approved by the Hon'ble National Company Law Tribunal, Mumbai showing the particulars of the capital and shares of the Petitioner Company as altered.

For an on behalf of Bangalore Elevated Tollway Private Limited
Sd/-
Amit Rane
Director (DIN: 11047206)

Date : 5th November 2026
Place : Mumbai

Phoenix ARC Limited

REGISTERED OFFICE: 3rd Floor | Wallace Towers (earlier known as Shiv Building) | 139/140/B/1 | Crossing of Sahar Road and Western Express Highway | Vile Parle (E), Mumbai - 400 057
Tel: 022- 6849 2450, Fax : 022- 6741 2313, IN: 67190MH2007PTC168303
Email: info@phoenixarc.co.in; Website: www.phoenixarc.co.in

APPENDIX IV [See Rule 8 (1)]
POSSESSION NOTICE (For Immovable Property)

Whereas, the Authorized Officer of Varthana Finance Private Limited under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued a Demand Notice dated 22.03.2022 calling upon **Anjuman Waseeul Talim Education Trust- Represented by Authorised Signatory (Borrower), Mooin Mohammed Shaba (Co–Borrower), Bilkis Saifulla Firfire (Co–Borrower)** (the Borrowers/Co–Borrowers/Mortgagors are hereinafter referred to as "Borrowers") to repay the amount mentioned in the Notice being **Rs. 50,32,111/- (Rupees Fifty Lakhs Thirty-Two Thousand One Hundred and Eleven Only) as on 10.03.2021** along with future interest, cost, charges and other expenses from **11.03.2021** till payment/realization within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers in particular and the public in general that the undersigned being the Authorized Officer of Phoenix has taken **Physical Possession** of the mortgaged property described herein below in Schedule in exercise of powers conferred on him under sub-section (4) of the section 13 of Act read with rule 8 & 9 of the Security Interest Enforcement Rules, 2002 and in pursuance to Order dated 28.10.2026 passed in Writ Petition no. 12775/2026 by Hon'ble High Court, Bombay on **02.11.2026.**

The Borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Phoenix ARC Limited acting in its capacity as Trustee of Phoenix Trust-FY26-13** for an amount of **Rs. 50,32,111/- (Rupees Fifty Lakhs Thirty-Two Thousand One Hundred and Eleven Only) as on 10.03.2021 along with future interest, cost, charges and other expenses until payment in full from 11.03.2021.**

The Borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Property:

All that piece and parcel of Property bearing Gut No. 42/1, situated at Village Mazgaon, Tal. Murud, Dist. Raigad SRO, Shivardhan Murud and bounded on, **East By:** Open Land; **North by:** Buddha Wade; **West By:** Urdu Prince School; **South by:** Road, Uphar Mahal

Notice of Intimation of Mortgage by way of Deposit of Title Deed Executed by Anjuman Waseeul Talim Education Trust represented by Mooin Mohammed Shaban in Doc. No. MRR-7-2017, dated 12.09.2017 before Joint Sub Registrar Office at Murud Raigad.

Date: 02.11.2026
Place: MURUD

Sd/- Authorised Officer
For Phoenix ARC Limited
(Trustee for Phoenix Trust FY26-13)

नांदेडमध्ये पाणीटंचाईचे संकट; ऑगस्ट २०२७ पर्यंतचे नियोजन

८० टक्के कृषिपंपांप्रमाणेच शहराच्या जलसाठ्याचेही काटेकोर नियोजन; महापौरांच्या बैठकीत उपाययोजनांचे निर्देश



नांदेड, दि. ०४ (वार्ताहर) : अल-निनोच्या प्रभावामुळे यंदा नांदेड जिल्ह्यात सरासरीपेक्षा कमी पाऊस झाल्याने शहरासमोर पाणीटंचाईचे आव्हान निर्माण झाले आहे. उपलब्ध जलसाठा काटकसरीने वापरून ऑगस्ट २०२७ पर्यंत शहराचा पाणीपुरवठा सुरळीत ठेवण्यासाठी महापालिका प्रशासनाने नियोजन सुरू केले आहे. या पार्श्वभूमीवर महापौर कविता संतोष मुळे यांच्या अध्यक्षतेखाली बुधवारी नांदेड-वाघाळा शहर महानगरपालिका मुख्यालयात तातडीची आढावा बैठक झाली. पाण्याचा अपव्यय रोखणे, अनधिकृत नळजोडण्या बंद करणे आणि पर्यायी जलस्रोतांचे नियोजन करण्याचे निर्देश या बैठकीत देण्यात आले.

बैठकीच्या प्रारंभी शहर अभियंत्यांनी पाणीपुरवठा विभागाच्या गेल्या महिनाभरातील कामांचा आढावा सादर केला. या कालावधीत शहरातील १०९ अनधिकृत नळजोडण्या खंडित करण्यात आल्या असून, पाण्याची गळती रोखण्यासाठी २३१ ठिकाणी दुरुस्ती करण्यात आली आहे. सार्वजनिक आणि अन्य ठिकाणी पाण्याचा अपव्यय टाळण्यासाठी ८० नवीन तोट्या बसविण्यात आल्या आहेत. तसेच १२१ अनधिकृत नळजोडण्यांवर कारवाई करण्यात आल्याची माहिती विभागाने दिली. डंकीन येथील मलजल प्रक्रिया केंद्रातून दररोज दोन दशलक्ष लिटर (एमएलडी) प्रक्रिया केलेल्या सांडपाण्याचा पुनर्वापर करण्याचे नियोजन आहे. शहरातील विविध ठिकाणी पावसाचे पाणी जमिनीत मुरविण्यासाठी २१ पुनर्भरण खड्डे तयार करण्यात येणार आहेत.

उपलब्ध पाण्याचे नियोजन पुढील उन्हाळा आणि त्यानंतरच्या पावसाळ्यापर्यंत, म्हणजेच ऑगस्ट २०२७ पर्यंत करावे लागणार असल्याचे महापौर मुळे यांनी स्पष्ट केले. शहरात निर्माण होणाऱ्या सांडपाण्यावर प्रक्रिया करून त्याचा बागकाम, बांधकाम आणि अन्य बिगरघरगुती कामांसाठी वापर करण्याबाबत तातडीने कृती आराखडा तयार करण्याच्या सूचना त्यांनी दिल्या. शहरात कुठेही पाणीगळती होणार नाही, याची दक्षता घेण्यासह अनधिकृत नळजोडण्या आणि मोटारींच्या साहाय्याने होणारा बेकायदा पाणीउपसा रोखण्यासाठी कठोर कारवाई करण्याचे आदेश देण्यात आले. टंचाईग्रस्त भागांमध्ये गरजेनुसार विंधन विहिरी आणि खासगी विहिरी तात्पुरत्या स्वरूपात अधिग्रहित करणे तसेच टँकरद्वारे पाणीपुरवठा करण्याचे नियोजन आतापासूनच करण्यास सांगण्यात आले.

पाणी बचतीसाठी समाजमाध्यमांद्वारे मोठ्या प्रमाणावर जनजागृती करण्याचे निर्देशही बैठकीत देण्यात आले. नागरिकांच्या तक्रारींच्या निवारणासाठी स्वतंत्र कक्ष स्थापन करून टोल-फ्री क्रमांक सुरू करणे, अनधिकृत नळजोडण्यांचे सर्वेक्षण करून त्या खंडित करणे आणि बेकायदा पाणीउपसा रोखण्यासाठी विभागनिहाय पथके तयार करणे, अशा उपाययोजना निश्चित करण्यात आल्या. गळती दुरुस्तीसाठी मनुष्यबळ वाढविणे, मुख्य रस्त्यांवरील उपाहारगृहांच्या नळजोडण्यांची तपासणी करणे आणि उत्तर व दक्षिण नांदेडची जबाबदारी दोन्ही अतिरिक्त आयुक्तांकडे विभागून देण्याचेही ठरले. रात्री दहा वाजल्यानंतर आणि मध्यरात्री पाणीपुरवठा केला जाऊ नये, अशा सूचनाही देण्यात आल्या. मनपा आयुक्त डॉ. महेशकुमार डोईफोडे, उपमहापौर दीपकसिंह रावत, विविध समित्यांचे पदाधिकारी, नगरसेवक, अतिरिक्त आयुक्त, शहर अभियंता आणि कनिष्ठ अभियंते बैठकीला उपस्थित होते.

शुद्धीपत्रक

हे दिनांक ०४.११.२०२६ रोजी या वृत्तपत्रात प्रकाशित झालेल्या ई-लिलाव विक्री नोटीस जाहिरातीच्या संदर्भात आहे, ज्यामध्ये राखीव किंमत चुकून रु. १६,६५,०००/- आणि इसारा ठेव (ईएमडी) चुकून रु. १,६६,५००/- अशी प्रकाशित झाली होती. तथापि, राखीव किंमत रु. १६,९५,०००/- आणि इसारा ठेव (ईएमडी) रु. १,६९,५००/- आहे. उर्वरित इतर सर्व तपशील समान राहतील.

प्राधिकृत अधिकारी
इंटरनॅशनल ॲसेट रिकन्स्ट्रक्शन कं. प्रायव्हेट लिमिटेड

ठिकाण: दिल्ली
दिनांक: ०४/११/२०२६

जाहीर नोटीस

या नोटीसी द्वारे सर्व नागरिकांना कळविण्यात येते की, आमचे अशिल श्रीमती श्रद्धा अनंत कासरे यांच्या मालकीच्या सदनिका नं जी ३,तळ मजला, इशा को. ऑ. हौ. सो. ली., जाधव वाडी नं १, महात्मा फुले रोड, डोंबिवली पश्चीम या मिळकती संदर्भातील मे. ज्योती बिल्डर्स व उज्वल चॅरिटेबल ट्रस्ट यांच्या मधील मुळ खरेदिखत दि. ३०.०५.२०१३ रोजीचे अनु नं ४०७३/२०१३/कल्याण-१ वर नोंदवण्यात आलेल्या खरेदिखताची ची मुळ प्त आमच्या अशिलांकडुन गहाळ झाली असुन त्याबाबतची प्रापर्टी मिसिंग तक्रार आमच्या अशिलांनी मुलुंड पोलिस स्टेशनला दि. ०३.११.२०२६ रोजी तक्रार रजि. क १६२२२५/२०२६ अन्वये नोंदवलेली आहे. तरी सदर करारनाम्या संदर्भात आमच्या अशिलांव्यतिरिक्त इतर कुठल्याही व्यक्ति वा संस्थेवरोबर खरेदी, विकी, दान, गहाण, व इतर कुठलेही व्यवहार करू नये. तसे केल्यास त्याची कुठलीही जबाबदारी आमच्या अशिलांवर असणार नाही याची नोंद घ्यावी व मुळ कागदपत्र मिळाल्यास खाली नमुद वकीलांच्या पत्यावर नोटीस प्रसीध्द झाल्यापासुन ७ दिवसांच्या आत संपर्क करावा.

एस.एस.तोंडापुरकर
ॲडव्होकेट

पत्ता
वी/३,चित्रकुट सोसायटी, राम गणेश गडकरी पथ, डोंबिवली पु.

जाहीर सूचना

सर्व संबंधित व्यक्तींसह सर्व संबंधित व्यक्तींना, पर्यावरण गट, स्वयंसेवी संस्था आणि इतरांना याद्वारे सूचित केले जाते की राज्य पर्यावरण प्रभाव मूल्यांकन प्राधिकरण, महाराष्ट्र यांनी मेसर्सना पर्यावरण मंजुरी दिली आहे. मेसर्स ओम शांती हौसिंग डेव्हलपमेंट कंपनी. १३वा मजला, बी विंग, पेनिन्सुला बिजनेस पार्क, लोअर परेल पश्चिम, मुंबई – ४०००१३ येथे कार्यालय आहे. त्यांच्या प्रस्तावित पुनर्विकास प्रकल्पासाठी, जो दादर–नायगाव विभागातील सी. एस. क्र. ६५, दादासाहेब फाळके रोड, दादर (पूर्व), मुंबई – ४०० ०१४ येथे स्थित आहे.

फाईल क्रमांक अंतर्गत:
SIA/MH/INFR-2/580070/2026
दिनांक 07.10.2026

मंजुरी पत्राची प्रत महाराष्ट्र राज्य प्रदूषण नियंत्रण मंडळाकडे उपलब्ध आहे आणि ती पर्यावरण आणि वन मंत्रालयाच्या **https://parivesh.nic.in/** या वेबसाइटवरही पाहता येईल.

मेसर्स ओम शांती हौसिंग डेव्हलपमेंट कंपनी.
१३वा मजला, बी विंग, पेनिन्सुला बिजनेस पार्क, लोअर परेल पश्चिम, मुंबई–४०००१३

उल्हासनगरात नियमबाह्य फटाक्यांच्या विक्री-वापरावर कारवाईचा इशारा

उल्हासनगर, दि. ४ (प्रतिनिधी) : दिवाळी आणि अन्य सणांच्या पार्श्वभूमीवर फटाक्यांमुळे होणारे वायू व ध्वनी प्रदूषण रोखण्यासाठी उल्हासनगर महानगरपालिकेने विक्रेते आणि नागरिकांसाठी सार्वजनिक सूचना जारी केली आहे. निर्धारित नियमांचे उल्लंघन करून फटाक्यांची विक्री किंवा वापर करणाऱ्यांवर कारवाई करण्यात येईल, असा इशारा महापालिकेच्या पर्यावरण विभागाने दिला आहे. नागरिकांनी नियमांचे पालन करून पर्यावरणपूरक पद्धतीने सण साजरे करावेत, असे आवाहनही करण्यात आले आहे. महापालिकेच्या सूचनेनुसार, भारत सरकारने निर्धारित केलेल्या मानकांनुसार १२५ डेसिबलपेक्षा अधिक ध्वनी निर्माण करणाऱ्या फटाक्यांचे उत्पादन, विक्री आणि वापर करण्यास प्रतिबंध आहे. तसेच बेरियम सॉल्ट, लिथियम, आर्सेनिक, शिसे आणि पारा यांसारखे घातक रासायनिक पदार्थ असलेल्या फटाक्यांच्या वापरावरही बंदी आहे. अशा फटाक्यांची विक्री किंवा वापर आढळल्यास संबंधितांवर नियमानुसार कारवाई केली जाणार आहे.

PUBLIC NOTICE

THE NOTICE is hereby given 1. **Mr. Adnan Bakar Vinchu; 2. Mr. Fahad Ajmal Patel; 3. Mr. Naif Rizwan Chaugle** of BHIWANDI THANE, -421302 has agreed to Redevelop Plot of Land from the legal heirs of its owner LATE MR. GULAM AHMAD NAJMUDDIN KUWARI being plot of Land bearing City Survey No. **597**, admeasuring **522.63 sq. mtrs.** out of total area admeasuring **896.30 sq. mtrs.**, situated at Mauje Nizampur, Taluka - Bhiwandi, Dist. Thane situated at Mauje: Nizampur, Taluka: Bhiwandi, District Thane, Maharashtra – 421302., All or any person/persons having or claiming any right, title, benefit and/or interest whatsoever in respect of the above Shares and the Unit or on the basis of the aforesaid lost and/or misplaced documents, by way of sale, exchange, mortgage, charge, gift, lease, trust, possession, inheritance, lien, easement, bequest or otherwise howsoever, is/are hereby requested to make the same known in writing along with notarized true copies of all the documents in support of the claim, to and at the office of the undersigned, within a period of 15 days from the date of publication hereof, failing which all such claims, right, title and interest if any, shall be considered waived and/or abandoned with notice.

Place: Bhiwandi
Date: 05th November, 2026

PATEL & CO.
ADVOCATES & LEGAL CONSULTANTS
Office No.6, 1st Floor, Abuji Arcade, Vanjar Patti Naka, Bhiwandi Dist-Thane- 421 302
Mob.: 9987365828, 7058604664
Email: office.patel.co@gmail.com

IDBI BANK
CIN:L65190MH2004GOI148838

आयडीबीआय बँक लिमिटेड,
७वा मजला, एनपीए मॅनेजमेंट ग्रुप, मुख्य कार्यालय - आयडीबीआय टॉवर, डब्ल्यूटीसी कॉम्प्लेक्स, कफ परेड, मुंबई - ४०० ००५
सीआयएन: L65190MH2004GOI148838

कारणे दाखवा नोटीस

कर्जदार: उषदेव इंटरनॅशनल लिमिटेड
पत्ता: न्यू हरिलीला हाऊस, ६वा मजला, मिंट रोड, फोर्ट, मुंबई- ४००००१

खाली नमूद केलेल्या संस्था/व्यक्तीला याद्वारे नोटीस दिली जाते की, दिनांक ३१ जुलै २०२६ रोजीच्या आरबीआय (वाणिज्य बँका - फसवणूक जोखीम व्यवस्थापन) निर्देश, २०२६ ('मास्टर डिरेक्शन्स') नुसार फसवणूक वर्गीकरणाची कार्यवाही सुरू करण्यात आली आहे आणि आयडीबीआय बँकेने जारी केलेली दिनांक २१ ऑक्टोबर २०२६ रोजीची कारणे दाखवा नोटीस (एससीएन) परत आली आहे/बजावली गेलेली नाही.

नाव	पत्ता	पदनाम
मे. उषदेव इंटरनॅशनल लिमिटेड	न्यू हरिलीला हाऊस, ६वा मजला, मिंट रोड, फोर्ट, मुंबई-४०० ००१.	लिक्विडेटर मार्फत कॉर्पोरेट डेटर

वरील संस्था/लिक्विडेटर, त्यांच्या इच्छेनुसार, ओळखीचा पुरावा सादर करून, स्वतः किंवा रीतसर प्राधिकृत व्यक्तीद्वारे, परत आलेली/न बजावलेली कारणे दाखवा नोटीस (एससीएन), वर दिलेल्या पत्त्यावर खालील स्वाक्षरीकर्त्याकडून प्राप्त करू शकतात.

दिनांक: ०५.११.२०२६

आपला नम्र,
(अरुण कुमार वर्मा)
(उप महाव्यवस्थापक)

फॉर्म ए
जाहीर उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरी मंडळ (ऐच्छिक समापन प्रक्रिया) विनियम, २०१७ चा विनियम १४) हीम हेल्थ प्रायव्हेट लिमिटेडच्या हितसंबंधितांचे लक्ष वेधण्यासाठी

१.	कॉर्पोरेट व्यक्तीचे नाव	हीम हेल्थ प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट व्यक्तीच्या स्थापनेची तारीख	२६/१२/२०२२
३.	ज्या प्राधिकरणांतर्गत कॉर्पोरेट व्यक्तीची स्थापना/नोंदणी झाली आहे	कंपनी निबंधक, मुंबई १
४.	कॉर्पोरेट व्यक्तीचा कॉर्पोरेट ओळख क्रमांक (सीआयएन)	U72900MH2022FTC395984
५.	कॉर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा (असल्यास) पत्ता	६०१, ६ वा मजला, अस्कॉट सेंटर, आयटीसी मराठा जवळ, सहार एअरपोर्ट रोड, अंधेरी पूर्व, मुंबई-४०००९९
६.	कॉर्पोरेट व्यक्तीच्या समापनास सुरुवात झाल्याची तारीख	०४/११/२०२६
७.	लिक्विडेटरचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणी क्रमांक	नावः सीएस (आयपी) जिगरकुमार गांधी पत्ताः कार्यालयः ०५, १ ला मजला, हरस्मृती, एसव्हीपी रोड, एचडीएफसी बँकेसमोर, चामुंडा सर्कल, बोरीवली पश्चिम, मुंबई-४०००९२ ईमेलः jigar.gandhi@jngandco.in फोनः +९१-९७०२००२१८९ | ०२२-४८२५७३४४ नोंदणी क्र.: IBBI/IPA-002/IPN01307/2024-202514502/
८.	दावे सादर करण्याची अंतिम तारीख	०३/१२/२०२६

याद्वारे नोटीस दिली जाते की, हीम हेल्थ प्रायव्हेट लिमिटेडने ०४ नोव्हेंबर, २०२६ रोजी ऐच्छिक समापनास सुरुवात केली आहे.

हीम हेल्थ प्रायव्हेट लिमिटेडच्या हितसंबंधितांना याद्वारे आवाहन करण्यात येते की, त्यांनी त्यांच्या दाव्यांचा पुरावा, ०३ डिसेंबर, २०२६ रोजी किंवा त्यापूर्वी, बाब क्र. ७ समोर नमूद केलेल्या पत्त्यावर लिक्विडेटरकडे सादर करावा.

वित्तीय धनकोंनी त्यांच्या दाव्यांचा पुरावा केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावा. इतर सर्व हितसंबंधितांनी त्यांच्या दाव्यांचा पुरावा प्रत्यक्ष, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करावा. दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंड आकारला जाईल.

लिक्विडेटरचे नाव आणि स्वाक्षरीः
सही/-
जिगरकुमार गांधी
लिक्विडेटर

दिनांकः ०४ नोव्हेंबर, २०२६
ठिकाणः मुंबई

जेट एअरवेज (इंडिया) लिमिटेड (समापनांतर्गत)

नोंदणीकृत कार्यालय - स्टर्लिंग सेंटर, ४०१-४०७, ४ था मजला, डिव्हाईन चाईल्ड हायस्कूलच्या समोर, अंधेरी कुर्ला रोड, चकाला, अंधेरी पूर्व, मुंबई - ४०००९३
सीआयएन : L99999MH1992PLC066213
(माननीय एनसीएलटीच्या दिनांक २६ नोव्हेंबर, २०२४ च्या आदेशान्वये समापन प्रक्रियेतून जात असलेली कंपनी)

ई-लिलावासाठी जाहीर उद्घोषणा
नादारी आणि दिवाळखोरी संहिता, २०१६ आणि त्याअंतर्गत तयार केलेल्या नियमांनुसार नोटीस

याद्वारे सर्वसामान्य जनतेला खाली स्वाक्षरी करणाऱ्याकडून नोटीस दिली जाते की, जेट एअरवेज (इंडिया) लिमिटेड (समापनांतर्गत) (**"कॉर्पोरेट कर्जदार"**) च्या मालकीच्या १२ (बारा) मालमत्तांच्या (खालील तक्त्यामध्ये वर्णन केलेल्या) विक्रीसाठी ई-लिलावाद्वारे बोली मागविण्यात येत आहेत, ज्या कॉर्पोरेट कर्जदाराच्या समापन इस्टेटचा एक भाग आहेत, नादारी आणि दिवाळखोरी संहिता, २०१६ (**"आयबीसी"**) च्या तरतुदींनुसार, त्याअंतर्गत तयार केलेल्या नियम आणि विनियमांसह वाचले असता, "जे जसे आहे जेथे आहे", "जे जसे आहे", "जे कसे आहे", "जे काही आहे", आणि "विना दावा तत्त्वावर" आणि कोणत्याही सादरीकरण, हमी किंवा नुकसानभरपाईशिवाय.

ही विक्री खाली स्वाक्षरी करणाऱ्याद्वारे ई-लिलाव प्लॅटफॉर्म बँकनेट (पूर्वीचे ई-बी-क्राय) च्या माध्यमातून https://ibbi.baanknet.com (**"ई-लिलाव प्लॅटफॉर्म"**) वर केली जाईल, जी इतर गोष्टींबरोबरच, आयबीबीआय (समापन प्रक्रिया) नियम, २०१६ च्या नियम ३२ आणि दिनांक ०५ नोव्हेंबर, २०२६ च्या मालमत्ता विक्री प्रक्रिया ज्ञापनांनुसार (**एएसपीएम**) असेल. सर्व संभाव्य बोलीदारांना विनंती करण्यात येते की, त्यांनी नोंद घ्यावी की सर्व पात्रता कागदपत्रे आणि इसारा ठेव रक्कम संबंधित एएसपीएमच्या कलम ४ (पात्रता कागदपत्रे) मध्ये नमूद केलेल्या कागदपत्र सादरीकरणाच्या आवश्यकतांनुसार, काटेकोरपणे आणि केवळ ई-लिलाव प्लॅटफॉर्मवरच सादर करणे आवश्यक आहे.

ई-लिलावासाठी महत्त्वाच्या तारखांचे वेळापत्रक

पात्रता कागदपत्रे आणि कलम २९ए हमीपत्र ई-लिलाव प्लॅटफॉर्मवर सादर करण्याची अंतिम तारीख आणि वेळ	**बुधवार, १८ नोव्हेंबर, २०२६, संध्याकाळी ५:०० वाजता (यूटीसी +५:३०)**
ई-लिलाव प्लॅटफॉर्मवर इसारा ठेव रक्कम (**"ईएमडी"**) जमा करण्याची अंतिम तारीख आणि वेळ	**बुधवार, १८ नोव्हेंबर, २०२६, रात्री ८:०० वाजता (यूटीसी +५:३०)**
ई-लिलावाची तारीख आणि वेळ	**शुक्रवार, २० नोव्हेंबर, २०२६, सकाळी ११:०० ते संध्याकाळी ५:०० वाजेपर्यंत (यूटीसी +५:३०)**
अंतिम विक्री मोबदला भरण्याची अंतिम तारीख	खाली स्वाक्षरी करणाऱ्याद्वारे अंतिम विक्री मोबदला भरण्यासाठी मागणी पत्र जारी केल्यापासून साठ (६०) दिवसांच्या आत.

रक्कम आयएनआरमध्ये

अ. क्र.	मालमत्तेचे वर्णन	मालमत्ता आयडी	लिलाव आयडी	राखीव किंमत*	इसारा ठेव रक्कम (ईएमडी)	बोली वाढीचे मूल्य
१	बोईंग 737MAX - हाय-व्हॅल्यू सिस्टीम्स, एव्हीओनिक्स आणि केबिन	4218	5173	१,८१,६०,३०७	१८,१६,०३१	९,०८,०१५
२	बोईंग 737MAX - कंझ्युमेबल्स, हार्डवेअर आणि फास्टनर्स	4219	5288	४,९७,७८,५८४	४९,७७,८५८	२४,८८,९२९
३	बोईंग 737NG - आयएफई, केबिन आणि सेफ्टी सिस्टीम्स	4220	5289	११,३०,७१,०४९	१,१३,०७,१०५	५६,५३,५५२
४	बोईंग 737NG - एव्हीओनिक्स, अक्च्युएटर्स आणि मेकॅनिकल	4221	5290	२,३२,७८,५०९	२३,२७,८५१	११,६३,९२५
५	बोईंग 737NG - कंझ्युमेबल्स, फास्टनर्स आणि हार्डवेअर	4222	5291	११,७६,८८,२९९	१,१७,६८,८३०	५८,८४,४१५
६	ATR72 - कंझ्युमेबल्स, हार्डवेअर आणि फास्टनर्स	4224	5292	५,४८,६७,८९५	५४,८६,७८९	२७,४३,३९५
७	A330/A332/A343 - वाईड बॉडी एअरबस	4225	5293	७,६०,९९,७८१	७६,०९,९७८	३८,०४,९८९
८	B777 - वाईड बॉडी बोईंग	4226	5294	११,०१,९२,२७७	१,१०,१९,२२८	५५,०९,६१४
९	मिक्स्ड वाईड बॉडी - A330/B777/क्लासिक्स	4227	5295	२,६९,५४,२३१	२६,९५,४२३	१३,४७,७१२
१०	लेगसी, संकीर्ण आणि अवर्गीकृत	4229	5297	१८,९५,५२,७४५	१,८९,५५,२७४	९४,७७,६३७
११	ऑपरेटर-विशिष्ट कस्टमाईज्ड आयटम्स (ड्रेस कव्हर्स, आर्मरेस्ट्स, डेकल्स)	4230	5298	२,६४,१४,७९६	२६,४१,४८०	१३,२०,७४०
१२	महिंद्रा बोलेरो, मारुती इको आणि मारुती व्हॅन	3806	5348	२४,४८,८९५	२,४४,८९०	१,२२,४४५

*इतर गोष्टींबरोबरच, कर, लेव्ही, प्रभार, शुल्क, हस्तांतरण शुल्क, मुद्रांक शुल्क, नोंदणी शुल्क, प्रीमियम आणि विक्री पूर्ण करण्यासाठी लागू असलेले इतर सर्व खर्च वगळून, ज्याचे अधिक तपशीलवार वर्णन संबंधित एएसपीएमच्या कलम १९ (खर्च, व्यय आणि कर परिणाम) मध्ये केले आहे. खाली स्वाक्षरी करणाऱ्याद्वारे किंवा नुकसानभरपाई दिलेल्या पक्षाद्वारे (संबंधित एएसपीएममध्ये परिभाषित केल्यानुसार) कोणतेही सादरीकरण, हमी किंवा नुकसानभरपाई दिली जाणार नाही.

महत्त्वाच्या नोंदी:

१. वर सूचीबद्ध केलेल्या १२ (बारा) मालमत्तांसाठी बँकनेट पोर्टलवर १२ (बारा) वैयक्तिक ई-लिलाव आयोजित केले जातील.
२. ही विक्री नोटीस संबंधित एएसपीएम सह वाचली जावी ज्यामध्ये मालमत्तांचे तपशील, आयबीसीच्या कलम २९ए अंतर्गत पात्रतेसाठी घोषणा, प्रतिज्ञापत्रे आणि हमीपत्रे आणि 'ई-लिलाव विक्रीच्या सामान्य आणि तांत्रिक अटी आणि शर्ती' समाविष्ट आहेत, जे बँकनेटवर **https://ibbi.baanknet.com/auction-listing** या लिंकवर वरील मालमत्ता आणि लिलाव आयडीच्या समोर उपलब्ध आहेत, किंवा कॉर्पोरेट कर्जदाराच्या वेबसाइटवर **www.jetairways.com** येथे उपलब्ध आहेत.
३. सर्व विदेशी बोलीदारांनी त्यांच्या सहभागासाठी संबंधित एएसपीएमच्या परिशिष्टाची नोंद घ्यावी. विदेशी बोलीदारांना विशेषतः विनंती केली जाते की त्यांनी दिनांक ५ नोव्हेंबर, २०२६ च्या संबंधित एएसपीएम च्या परिशिष्टामध्ये प्रदान केलेल्या विहित नोंदणी प्रक्रिया, कालमर्यादा, पात्रता निकष आणि ईएमडी सादर करण्याच्या आवश्यकतांचे पालन करावे.
४. संभाव्य बोलीदारांनी संबंधित एएसपीएमच्या कलम ४ (पात्रता कागदपत्रे) नुसार, विहित कालमर्यादेत केवळ आणि काटेकोरपणे ई-लिलाव प्लॅटफॉर्मद्वारे आवश्यक पात्रता कागदपत्रे आणि ईएमडी सादर करणे आवश्यक आहे आणि लिक्विडेटरकडे नाही.
५. ई-लिलाव प्लॅटफॉर्म आणि कागदपत्रे व ईएमडी सादर करण्यासंबंधी कोणत्याही शंकांसाठी, संभाव्य बोलीदारांना विनंती आहे की त्यांनी बँकनेटशी +९१ ८२९१२२०२२० आणि **support.baanknet@psballiance.com** यावर संपर्क साधावा.
६. ई-लिलावासंबंधी कोणत्याही शंकांसाठी, कृपया लिक्विडेटरचे अधिकृत प्रतिनिधी, श्री. श्लोक नंदनपवार (+९१-८२०८५०३६९३), यांच्याशी jetliquidation@in.ey.com आणि liquidation.jet@gmail.com यावर, "Engineering Asset Sale – Delhi Consumables" या विषय ओळीसह संपर्क साधावा. कृपया नोंद घ्यावी की पात्रता किंवा बोलीसंबंधी कोणतीही कागदपत्रे लिक्विडेटर, त्यांचे प्रतिनिधी किंवा त्यांच्या सल्लागारांकडे सादर केली जाणार नाहीत.
७. हे स्पष्ट केले जाते की ही नोटीस खाली स्वाक्षरी करणाऱ्यावर किंवा जेट एअरवेज (इंडिया) लिमिटेड (समापनांतर्गत) वर विक्री अंमलात आणण्यासाठी कोणतीही बंधनकारक जबाबदारी निर्माण करत नाही. खाली स्वाक्षरी करणाऱ्याने घेतलेला कोणताही निर्णय अंतिम असेल आणि तो सर्व संभाव्य बोलीदारांवर बंधनकारक असेल.
८. हे स्पष्ट केले जाते की येथे आणि संबंधित एएसपीएममध्ये नमूद केलेले मालमत्तांचे तपशील केवळ सामान्य संदर्भासाठी प्रदान केले आहेत. नुकसानभरपाई दिलेले पक्ष (संबंधित एएसपीएममध्ये परिभाषित केल्यानुसार) मालमत्तांच्या वर्णन किंवा स्थितीतील कोणत्याही प्रकारची त्रुटी/चुकीची माहिती/विसंगती/चुकीचे विधान/वगळणे/बदल/कमतरता किंवा चुकीसाठी स्पष्टपणे नकार देतात आणि त्यांची कोणतीही जबाबदारी किंवा दायित्व असणार नाही, मग अशी विसंगती ई-लिलाव पूर्ण होण्यापूर्वी, दरम्यान किंवा नंतर आढळून आली तरीही. मालमत्तांची विक्री काटेकोरपणे "जे जसे आहे जेथे आहे", "जे जसे आहे", "जे कसे आहे", आणि "विना दावा" तत्त्वावर केली जात आहे, आणि कोणत्याही सादरीकरण, हमी किंवा नुकसानभरपाईशिवाय केली जात आहे.
९. अंतिम विक्री मोबदला भरणे हे संबंधित एएसपीएमच्या कलम १५ (अंतिम विक्री मोबदला भरणे) आणि १६ (विक्री पूर्ण करणे) मध्ये नमूद केलेल्या कालमर्यादा, व्याज तरतुदी आणि जप्ती अटींच्या अधीन आहे.
१०. लिक्विडेटर, कॉर्पोरेट कर्जदाराच्या धनकोंच्या समितीच्या सल्ल्यानुसार, लागू कायद्यांतर्गत अन्यथा प्रदान केल्याखेरीज, कोणतेही कारण न देता कोणत्याही टप्प्यावर ई-लिलाव प्रक्रिया रद्द करण्याचा किंवा थांबवण्याचा अधिकार राखून ठेवतात.

सही/-
सतीश कुमार गुप्ता जेट एअरवेज (इंडिया) लिमिटेड चे लिक्विडेटर
आयपी नोंदणी क्र.: IBBI/IPA-001/IP-P00023/2016-17/10056
एएफए क्र.: AA1/10056/02/311226/108454
एएफए ३१ डिसेंबर, २०२६ पर्यंत वैध आहे
ईमेल - liquidation.jet@gmail.com

दिनांकः ०५.११.२०२६
ठिकाणः मुंबई

PUBLIC NOTICE

THE NOTICE is hereby given 1. **Mr. Adnan Bakar Vinchu; 2. Mr. Fahad Ajmal Patel; 3. Mr. Naif Rizwan Chaugle** of BHIWANDI THANE, -421302 has agreed to Redevelop Plot of Land from the legal heirs of its owner LATE MR. GULAM AHMAD NAJMUDDIN KUWARI being plot of Land bearing City Survey No. **597**, admeasuring **522.63 sq. mtrs.** out of total area admeasuring **896.30 sq. mtrs.**, situated at Mauje Nizampur, Taluka - Bhiwandi, Dist. Thane situated at Mauje: Nizampur, Taluka: Bhiwandi, District Thane, Maharashtra – 421302., All or any person/persons having or claiming any right, title, benefit and/or interest whatsoever in respect of the above Shares and the Unit or on the basis of the aforesaid lost and/or misplaced documents, by way of sale, exchange, mortgage, charge, gift, lease, trust, possession, inheritance, lien, easement, bequest or otherwise howsoever, is/are hereby requested to make the same known in writing along with notarized true copies of all the documents in support of the claim, to and at the office of the undersigned, within a period of 15 days from the date of publication hereof, failing which all such claims, right, title and interest if any, shall be considered waived and/or abandoned with notice.

Place: Bhiwandi
Date: 05th November, 2026

PATEL & CO.
ADVOCATES & LEGAL CONSULTANTS
Office No.6, 1st Floor, Abuji Arcade, Vanjar Patti Naka, Bhiwandi Dist-Thane- 421 302
Mob.: 9987365828, 7058604664
Email: office.patel.co@gmail.com

HOUSING FINANCE BAJAJ

बजाज हाऊसिंग फायनान्स लिमिटेड

कॉर्पोरेट कार्यालय: सेरेब्रम आयटी पार्क बी२ बिल्डिंग, ५ वा मजला, कल्याणी नगर, पुणे, महाराष्ट्र - ४११०१४
शाखा कार्यालय: ४५१, ४ था मजला, अग्रवाल मिलेनियम टॉवर-१, नेताजी सुभाष प्लेस, पीतमपुरा, नवी दिल्ली-११००३४
प्राधिकृत अधिकाऱ्याचा तपशील: नाव श्रवण कुमार विश्वकर्मा /
ई-मेल आयडी: shravankumar.vishwakarma@bajajhousing.co.in **मोबाईल क्र.** ९८१९१४१२०२ आणि ९७६८५२८२२६

परिशिष्ट ४-अ [नियम ८(६)] स्थावर मालमत्तेच्या विक्रीसाठी विक्री नोटीस

सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या नियम ८(६) च्या परंतुकसह वाचल्या जाणाऱ्या सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा, २००२ (सरफेसी) अंतर्गत स्थावर मालमत्तेच्या विक्रीसाठी ई-लिलाव विक्री नोटीस

याद्वारे सर्वसामान्य जनतेला आणि विशेषतः कर्जदार आणि जामीनदार (जामीनदारांना) नोटीस दिली जाते की, खाली वर्णन केलेली स्थावर मालमत्ता सुरक्षित धनकोकडे गहाण/प्रभारित आहे, जिचा प्रत्यक्ष ताबा बजाज हाऊसिंग फायनान्स लिमिटेडच्या (सुरक्षित धनको) प्राधिकृत अधिकाऱ्यांनी घेतला आहे. खालील नमूद केल्याप्रमाणे बजाज हाऊसिंग फायनान्स लिमिटेडला देय असलेल्या कर्जाची थकबाकी, लागू व्याज, प्रभार आणि खर्च इत्यादींच्या वसुलीसाठी ही मालमत्ता "जे जसे आहे जेथे आहे", "जे जसे आहे", "जे काही आहे" आणि "विना दावा तत्त्वावर" विकली जाईल.

कर्जदार/सह-कर्जदार/जामीनदाराचा (जामीनदारांचा) तपशील आणि कर्जाचा तपशील	स्थावर मालमत्तेचे वर्णन	ई-लिलावाचा तपशील
एलएएनः- 401HSO86681054 आणि 401TOL87517931 **१. इद्रिस अझीमुल्ला सय्यद, (कर्जदार)** **पत्ता:** फ्लॅट क्र. ३८, ब्लॉक डी-१०, गोल्फ लिंक अपार्टमेंट, डीडीए फ्लॅट्स, सेक्टर २३ बी, पॉकेट-८, द्वारका, नवी दिल्ली-११००७५ **२. सय्यद रफीउन्निस, (सह-कर्जदार)** **पत्ता:** रूम क्र. २४८, शास्त्री नगर पार्ट-३, ९० फूट रोड, नवीन बस डेपोजवळ, बैंगनवाडी, गोवंडी, महाराष्ट्र, पश्चिम मुंबई, महाराष्ट्र-४०००४३ थकीत रक्कम - रु. २०,२६,१३७/- (अक्षरी वीस लाख सव्वीस हजार एकशे सदतीस मात्र) जी ३०/१०/२०२६ रोजी थकीत होती आणि सोबत ३०/१०/२०२६ पासून जमा झालेले पुढील व्याज आणि प्रभार.	मालमत्तेची अनुसूची बिनशेती मालमत्तेचा स